

**CBI Case No. 34/2019**  
**CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc**

**20.07.2020.**

**Present:- None.**

Judgment is not ready.

List for pronouncement of judgment on 21.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/20.07.2020**

**CBI Case No. 4/2020**  
**CBI Vs. Surender Kumar Etc.**

**20.07.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.**  
**IO Insp, Mohan Kumar in person.**  
**Sh. Harish Kumar Gupta, Ld. Counsel for A-1 & A-2.**  
**Sh. Ram Lal Roy, Ld. Counsel for A-3.**  
**Sh. Vikas Pahwa, Ld. Senior Advocate alongwith**  
**Sh. Syed Arham Masud Ld. Counsel for A-4.**

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP submits that on account of detection of some Covid-19 cases, the entire head office of CBI at CGO Complex, Lodhi Road, New Delhi, is lying closed <sup>for</sup> ~~from~~ last few days and is being sanitized. He submits that for this reason reply could not be prepared to the application filed on behalf of A-4 U/s 207 Cr PC and accordingly, seeks some more time for filing the reply.

An application has been filed on behalf of A-1 Surender Kumar also U/s 91 r/w section 207 Cr. PC. Copy of the application has already been supplied to the Ld. PP who seeks time for filing reply to this application also.

One week's time is now granted to the Ld. PP to file reply to both the aforesaid applications with advance copies to the Ld. Defence Counsels.

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List for disposal of these two applications on 30.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/20.07.2020**

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**CBI Case No. 412/2019**  
**CBI Vs. Chanchal Ghosh Etc.**

**20.07.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.**

**Accused No. 1 & Accused No. 3 in person.**

**Sh. Atul Jha, Ld. Counsel for A-1 Chanchal Ghosh  
& A2 M/s Unitrack Logistics Pvt. Ltd.**

**Sh. Amarendra Choubey, Ld. Counsel for A-4 S.C.  
Rout.**

**Sh. S. Chakraborty, Ld. Counsel for A-5 Ajay  
Kumar Jena.**

**Sh. Akhand Pratap Singh, Ld. Counsel for A-6  
Pavan Arya.**

**Sh. Krishan Kumar Nadar, Ld. Counsel for A-7, P.  
Shivram Bhat.**

**(Proceedings qua A-8 & A-9 remain stayed in view  
of the order dt. 17.02.2020 passed by the Hon'ble  
High Court in Crl. M.C. No. 883/2020).**

Hearing was conducted today at 11.00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have been filed by Ld. PP. The Ahlmad is directed to send copies of these written submissions through E-mail of all the Ld. Defence Counsels.

Sh. Amarendra Choubey Advocate and Sh. S. Chakraborty Advocate appearing for A-4 & A-5 respectively, seek some more time for filing written submissions. In view thereof, one week's further time is granted to them for the said purpose. It is made clear that no further time shall be granted in this regard.

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The case shall now be taken up for hearing oral submissions of the parties, if required, on 06.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/20.07.2020**

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